NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT IV

Item No. 4

IA 1143(MB)2025 IN C.P. (IB)/600(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **07.03.2025**

NAME OF THE PARTIES: **SHUBHAM ELECTROTECH PRIVATE LIMITED**
Vs
MARKS PRYOR MARKING TECHNOLOGY PRIVATE LIMITED

For Applicant/IRP: Adv. Avinash R. Khanolkar a/w Adv. Surekha Yadav and Adv. Khushbu Bhanushali

Section 9 & 60(5) of IBC.

ORDER

IA/1143/2025

Heard the Counsel for the IRP. This IA is filed for exclusion of period from the CIRP for the reasons mentioned therein. After considering the special circumstances mentioned in the application, the IA is allowed in terms of prayer 48(b) & (c) of the said IA and it is **disposed of**.

Sd/-
ANIL RAJ CHELLAN
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

(RV)